

### WORLD SYMPOSIUM ON SOLAR ENERGY

\*1298. **Shri Bibhuti Mishra:** Will the Minister of **Natural Resources and Scientific Research** be pleased to state:

(a) whether it is a fact that Deputy Director of the National Physical Laboratory attended the First World Symposium on Solar Energy at Phoenix as an Indian delegate;

(b) whether he has submitted any report to Government after attending the symposium; and

(c) if so, how does India compare to other countries regarding the utilisation of Solar Energy?

**The Minister of Natural Resources (Shri K. D. Malaviya):** (a) Dr. K. N. Mathur attended the Symposium at the invitation of the organisers of the Symposium.

(b) and (c). Dr. Mathur's report is awaited.

### A.E.C. CENTRE AND SCHOOL PACHMARHI

798. **Shri Kamath:** Will the Minister of **Defence** be pleased to state:

(a) the strength of the staff employed to operate the telephone in the office of the Adjutant, A.E.C. Centre and School, Pachmarhi (Madhya Pradesh);

(b) the pay and allowance of each of them;

(c) their hours of work; and

(d) whether the same are in conformity with the Army Order No. 101 of 1954?

**The Deputy Minister of Defence (Sardar Majithia):** (a) No staff is authorised on the establishment of the A.E.C. Centre and School, Pachmarhi specifically for operating the telephone in the office of the Adjutant.

(b) to (d). Do not arise.

### ESTATE DUTY ON AGRICULTURAL LANDS

799. **Shri Ram Krishan:** Will the Minister of **Finance** be pleased to state:

(a) whether Legislatures of all States have passed the necessary resolutions under Clause (i) of Article

252 of the Constitution of India adopting the Estate Duty Act, 1953, in respect of agricultural land situated in those States:

(b) if not, the name of those States which have not passed the above mentioned resolutions so far; and

(c) the action Government propose to take in this direction?

**The Minister of Revenue and Civil Expenditure (Shri M. C. Shah):** (a) No Sir.

(b) The States of West Bengal, PEPSU and Jammu and Kashmir have not so far passed the necessary resolutions.

(c) Estate Duty in respect of agricultural land being a State subject (*vide* item 48 in List II in the Seventh Schedule to the Constitution of India), the State Governments alone can proceed in the matter.

### INDIAN COMPANIES

800. **Shri Ram Krishan:** Will the Minister of **Finance** be pleased to state:

(a) the number of cases in which the Registrars started enquiries under Sub-Section (6) of Section 137 of Indian Companies Act since October, 1955;

(b) the number of cases in which the Registrars started enquiries under Sub-Section (6) of Section 137 during the same period; and

(c) the result of these enquiries?

**The Minister of Revenue and Civil Expenditure (Shri M. C. Shah):** (a) to (c). The position, according to the information readily available, is indicated in the enclosed interim statement. [See Appendix VII, annexure No. 29]. Complete information on these points will be laid on the Table of the House as early as possible, on receipt of further data from Registrars.

### TRAINING OF NAVAL PERSONNEL

801. **Shri Ram Krishan:** Will the Minister of **Defence** be pleased to state the total number of officers and